

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

STARRED QUESTION NO:439

ANSWERED ON:23.04.2015

DEMAND OF COAL

Ramachandran Shri Krishnan Narayanasamy

**Will the Minister of COAL be pleased to state:**

- (a) the demand of coal during the last five years, year-wise;
- (b) the details of the demands being met by domestic production and imports separately;
- (c) whether coal blocks have been given to private sector to optimize domestic coal production;
- (d) if so, the details along with modalities therefore; and
- (e) the steps taken by the Government to improve domestic coal production?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL)

(a) to (E): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO STARRED QUESTION NO. 439 FOR ANSWER ON 23.04.2015 ASKED BY SHRI K.N.RAMACHANDRAN REGARDING DEMAND OF COAL.

(a)&(b): The demand of coal for the year 2014-15 was estimated at 787 Mte at the beginning of the year. During the period April - March 2015, the actual domestic supply was 607.6 Mte whereas the import of coal (which is indicative of the gap between demand and domestic supply was provisionally placed at 179.4 Mte. In the 12th Plan projections, the gap between demand and domestic supply in 2016-17 was estimated to be in the range of 185-265 Mte. The import of coal has been kept on Open General License (OGL). Consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty. Year-wise details of estimated Coal demand, domestic production and imports are as under:-

Estimated Coal demand, domestic production and imports (Figures in Mte and %)						
Item	2010-11	2011-12	2012-13	2013-14	2014-15	
a Demand	656.3	696.0	772.8	769.69	787.03	
b Domestic Production	532.7	540.0	556.4	565.8	612.60	
c Per cent (b/a)	81.2	77.6	72.0	73.5	77.8	
d Import	68.9	102.9	145.8	172.5#		
e Per cent (d/a)	10.5	14.8	18.9	21.9	22	

As per estimates made at the beginning of the respective financial year.

# Import upto January, 2015, as per CCO report.

(c)&(d): For management and reallocation of 204 coal mines/blocks cancelled by Hon'ble Supreme Court of India, Government has promulgated the Coal Mines (Special Provisions) Act, 2015 and the auction of coal blocks is being carried out under its provisions through, e-auction mode. Under the provisions of the said Act and Rules thereunder, the Government has so far successfully completed the e-auction of 28 coal mines to private sector for specified end uses viz. power and non-regulated sector i.e. Iron & Steel, Cement and CPP by issuing vesting order.

(e): The focus of the Government is to improve domestic coal production to the maximum extent possible by facilitating Environment & Forest clearances expeditiously, pursuing with State Government for assistance in land acquisition and coordinating efforts with Railways for movement of coal. Coal India Limited (CIL) envisages enhancing its coal production from the current level of 494 Mte. to 1000 Mte. in 2019-20 for which a detailed action plan has been drawn. This includes capacity addition from new projects, use of mass production technologies and identification of existing ongoing projects with growth potential. With a view to improving productivity in operations, technology development is an ongoing process. To improve productivity, a study has recently been completed by KPMG to identify possible areas for modernization & introduction of modern technology in coal mines of CIL.